

something. Why are you trying to be funny about this thing ?

*(Interruptions) ***

MR. SPEAKER : I want to tell you something that we have decided and I have taken a decision. Please sit down. Crash in the agricultural prices will be discussed by a motion in this House. Only we took up this morning flood and drought because some people were badly affected and we thought that this should be given a priority over that. Don't worry. We have taken care of that. Hon. Members, we will fully discuss your problems.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : As I said, in the meeting with the opposition leaders, so far as government is concerned, as you have very rightly said, there are various issues to be discussed not only this fact which has been raised by them. The government has no objection to discussing judgement and various issues involved in it.

SHRI GEORGE JOSEPH MUNDACKAL (Munathupuzha) : I have given a notice.....

MR. SPEAKER : We will discuss it. Why are you taking it up again ? All right. Please sit down. What is this ?

SHRI E. AYYAPU REDDY (Kurnool) : Crashing down of the cotton price and the inability of the CCI to come to the rescue of the cotton growers must be discussed separately.

MR. SPEAKER : We will take it up. It concerns all. It will come up. Please sit down now.

12.10 hrs.

(At This Stage, Shri George Joseph Mundaackal and Shri K. Mohandas left the House)

SHRI AMAL DATTA (Diamond harbour) : Government has been downgrading.....

MR. SPEAKER : Not allowed.

*(Interruptions) ***

PROF. MADHU DANDAVATE : I have submitted one more motion on a very important issue. There is a violation of two important conventions in this House...

Not only the Prime Minister is going out during the session, Sir,... *(Interruptions)**

MR. SPEAKER : Not allowed.

PROF. MADHU DANDAVATE : The practice of... *(Interruptions)**

MR. SPEAKER : Not allowed. Irrelevant.

We take up Papers to be laid on the Table. Shri S.B. Chavan.

12.11 hrs

[English]

PAPERS LAID ON THE TABLE

Proclamation Dated 29.9.1985 issued by President revoking the Proclamation issued by him on 6.10.1983 in Relation to the State of Punjab

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 29th September, 1985 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 6th October, 1983 in relation to the State of Punjab, published in Notification No. G.S.R. 765(E) in Gazette of India dated the 29th September, 1985, under article 356(3) of the Constitution. [Placed in Library See No LT-1439/85]

Coconut Development Recruitment (Amendment) Regulation, 1985

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): I beg to lay on the Table a copy of the Coconut Development Recruitment (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. G.S.R. 727 in Gazette of India dated 3rd August, 1985 under section 21 of the Coconut Development Board Act, 1979 [Placed in Library. See No LT-1440/85]

Representation of the People (Amendment) Ordinance, 1985, Payment of Bonus (Amendment) Ordinance, 1985, Aircraft (Amendment) Ordinance, 1985 and Payment of Bouns (Second Amendment) Ordinance, 1985.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy each of following Ordinance (Hindi and English versions) under article 123 (2) (a) of the Constitution :—

- (1) The Representation of the People (Amendment) Ordinance, 1985 (No. 5 of 1985) promulgated by the President on 8th September, 1985. [Placed in Library. See No LT-1441/85]
- (2) The Payment of Bouns (Amendment) Ordinance, 1985 (No. 6 of 1985) Promulgated by the President on the 27th September, 1985. [Placed in Library. See No LT-1442/85]
- (3) The Aircraft (Amendment) Ordinance, 1985 (No. 7 of 1985) promulgated by the President on the 16th October, 1985. [Placed in Library. See No LT-1443/85]
- (4) The Paymeat of Bonus (Second Amendment) Ordinance, 1985 (No. 8 of 1985) promulgated by the President on the 7th November, 1985. [Placed in Library. See No LT-1444/85]

Annual Report and Review on the Working of Development Council for Sugar Industry for 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO): I beg to lay on the Table :—

- (1) A copy of ths Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1984-85.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1984-85. [Placed in Library. See No LT-1445/85]

Cine-Workers Welfare Funds (Amendment) Rules, 1985

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): I beg to lay on the Table a copy of the Cine-Workers Welfare Funds (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated 9th October, 1985 under sub-section (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981. [Placed in Library. See No LT-1446/85]

Wealth-Tax (Amendment) Rules, 1985, Notification under Central Excises and Salt Act, 1944 and Income Tax Act, 1961 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table :—

- (1) A copy of the Welath-tax (Amendment) Rules, 1985 (Hindi and English vereions) published in Notification No. S.O. 685 (E) in Gazette of India dated the 19th September, 1985 under sub-

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section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library. See No LT-1447/85]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Ninth Amendment) Rules, 1985 published in Notification No. G.S.R. 678 (E) in Gazette of India dated the 23rd August, 1985.

(ii) The Central Excise (Tenth Amendment) Rules, 1985 published in Notification No. G.S.R. 813 (E) in Gazette of India dated 28th October, 1985. [Placed in Library. See No LT-1448/85]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) S.O. 4224 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Gujarat Ecological Education and Research Foundation' under section 10 (23) (C) of the Income-tax Act, 1961 for the period covered by the Assessment years 1983-84 to 1986-87.

(ii) S.O. 4225 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'West Bengal Chief Minister's Relief Fund' under section (10C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1986-87.

(iii) S.O. 4226 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The Institute of Char-

tered Accountants of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(iv) S.O. 4227 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Indian Ex-services League' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(v) S.O. 4228 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Vivekananda Mission Ashram' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1987-88.

(vi) S.O. 4229 published in Gazette of India dated the 14th September 1985 regarding exemption to India Sponsorship Committee, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(vii) S.O. 4230 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Sevagram Ashram Pratishthan' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(viii) S.O. 4231 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Indira Gandhi Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.

- (ix) S.O. 4232 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Institute of Cooperative Management, Ahmedabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84, 1984-85 and 1985-86.
- (x) S.O. 4233 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Sir Ratan Tata Trust, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) S.O. 4234 published in Gazette of India dated the 14th September 1985 regarding exemption to 'Harijan Sevak Sangh' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xii) S.O. 4235 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The India Section, The Theosophical Society, Varanasi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xiii) S.O. 4236 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Centre for Research in Rural and Industrial Development' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (xiv) S.O. 4237 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Family Planning Foundation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1987-88.
- (xv) S.O. 4238 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Federation of Indian Chambers of Commerce and Industry, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xvi) S.O. 4239 published in Gazette of India dated the 14th September 1985 regarding exemption to 'The National Association for the Blind' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xvii) S.O. 4240 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Shri Krishna Gopal Ayurved Bhavan (Dharmarth Aushdhalaya), Kalera Distt. Ajmer' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1985-86.
- (xviii) S.O. 4241 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'The Bharat Scouts and Guides' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 4242 published in Gazette of India dated the 14th September, 1985 regarding exemption to the 'Arya Vaidya Sala, Kottakkal (Kerala)' under

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section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

- (xx) S.O. 4243 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Andhra Mahila Sabha, Hyderabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxi) S.O. 4251 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'J.R.D. Tata, Trust, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxii) S.O. 4252 published in Gazette of India dated the 14th September, 1985 regarding exemption to 'Kasthurba Gandhi Kanya Gurukulam, Vedaraniyam Thanjavur District' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xxiii) S.O. 4253 published in Gazette of India dated the 14th September 1985 regarding exemption to 'D.A.V. College Managing Committee' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
[Placed in Library. See No LT-1449/85]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 692(E) published in Gazette of India dated the 28th August, 1985 together with an explanatory memorandum regarding exemption to printing blocks and printing types from the whole of the duty of excise leviable thereon.
- (ii) G.S.R. 699(E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No.215/84-CE dated the 9th November, 1984 so as to exempt Central Equipments from the whole of duty of excise when cleared for display in Fair of Exhibition.
- (iii) G.S.R. 701(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum regarding revised rates of excise duty on cigarettes.
- (iv) G.S.R. 702 (E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum rescinding Notification No. 134/85-CE dated the 24th May, 1985.
- (v) G.S.R. 703(E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 128/85-CE dated the 24th May, 1985 so as to exempt cigarettes from special excise duty.
- (vi) G.S.R. 725 (E) published in Gazette of India dated the 5th September, 1985 together with an explanatory memorandum seeking to fix an effective rate of excise duty of Rupees 10 per kilogram in respect of pan masala of a value not exceeding Rupees 75 per kilogram.
- (vii) G.S.R. 727(E) published in Gazette of India dated the 6th

September, 1985 together with an explanatory memorandum regarding exemption to precious and semi precious stones, synthetic stones and pearls from the whole of the duty of excise leviable thereon.

(viii) G.S.R. 728(E) published in Gazette of India dated the 6th September, 1985 together with an explanatory memorandum marking certain amendment to Notification No. 46/85-CE dated the 17th March, 1985 so as to prescribe a concessional rate of excise duty of Rupees 14 per kilogram on polyester fibre recycled from wastes.

(ix) G.S.R. 734(E) published in Gazette of India dated the 15th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 22/82-CE dated the 23rd February, 1985 so as to provide that the concessional rate of Rupees 1.60 would not be denied to the units in the non-mechanised tiny/cottage sector if they use the label of another manufacturer belonging to the tiny/cottage sector, even if such label was approved for machines attracting a higher rate of duty.

(x) G.S.R. 736(E) published in Gazette of India dated the 13th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 128/85-CE dated the 24th May, 1985 so as to provide that Synthetic Organic Dye Stuffs which are cleared in an unstandardised or un-formulated form will not be eligible for the duty exemption in respect of special excise duty.

(xi) G.S.R. 752(E) published in Gazette of India dated the 24th

September, 1985 together with an explanatory memorandum regarding exemption to all excisable goods supplied to Oil and Natural Gas Commission or the Oil India Limited in connection with their Oil exploration activity from the whole of the duty of excise leviable thereon.

(xii) G.S.R. 781(E) published in Gazette of India dated the 7th October, 1985 together with an explanatory memorandum regarding exemption to ferro alloys manufactured by employing the aluminothermic or the Thermit process irrespective of whether power is used or not from the whole of the duty of excise leviable thereon.

(xiii) G.S.R. 783(E) published in Gazette of India dated the 8th October, 1985 together with an explanatory memorandum regarding exemption to components of diesel oil operated internal combustion engines when used in the manufacture of such engines from the whole of the duty of excise leviable thereon.

(xiv) G.S.R. 795(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to met-coke from the whole of duty of excise leviable thereon.

(xv) G.S.R. 796(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to goods cleared for supply to the Project SKYLARK under the Ministry of Defence from the whole of the duty of excise leviable thereon subject to the condition specified in the notification.

[Placed in Library. See No LT-1450/85]

Multi-State Cooperative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Rules, 1985

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R 738(E) in Gazette of India dated the 19th September, 1985 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984. [Placed in Library. See No LT-1451/85]

DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Delegated Legislation Provisions (Amendment) Bill, 1985, as passed by Rajya Sabha.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 23rd August, 1985 :—

1. The Coffee (Amendment) Bill, 1985
2. The Indira Gandhi National Open University Bill, 1985

3. The Auroville (Emergency Provision) Amendment Bill, 1985
4. The Estate Duty (Amendment) Bill, 1985
5. The Pondicherry University Bill, 1985
6. The Standards of Weights and Measures (Enforcement) Bill, 1985
7. The Coal Mines (Conservation and Development) Amendment Bill, 1985

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 23rd August, 1985 :—

1. The State Financial Corporations (Amendment) Bill, 1985.
2. The Criminal Law Amendment (Amending) Bill, 1985
3. The Terrorist Affected Areas (Special Courts) Amendment Bill, 1985
4. The Terrorist and Destructive Activities (Prevention) Amendment Bill, 1985
5. The Indian Railways (Amendment) Bill, 1985
6. The Essential Services Maintenance (Amendment) Bill, 1985
7. The Government Savings Laws (Amendment) Bill, 1985
8. The Tobacco Board (Amendment) Bill, 1985
9. The Intelligence Organisation (Restriction of Rights) Bill, 1985
10. The Judges (Protection) Bill, 1985